

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 55/MP/2015**

Subject : Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 13.5.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 303/MP/2015**

Subject : Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009

Petitioner : Vedanta Limited

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 3/MP/2016**

Subject : Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 5.7.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009

Petitioner : Vedanta Limited

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 137/MP/2016**

Subject : Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 5.1.2011 under the Regulation 18 read with Regulation 32 of the Central



Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009

Petitioner : GMR Kamalanga Energy Limited (GKEL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 246/MP/2016**

Subject : Petition for relinquishment of the Long-term Open Access under the Bulk Power Transmission Agreement dated 24.2.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009

Petitioner : Coastal Energen Private Limited (CEPL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 11/MP/2017**

Subject : Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the detailed procedure for grant of LTA, seeking relinquishment of Long-term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010.

Petitioner : GMR Chhattisgarh Energy Limited (GCEL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 21/MP/2017 along with IA No.9/IA/2017**

Subject : Petition for relinquishment of 1100 MW of Long-term Access agreed under the Bulk Power Transmission Agreement dated 24.2.2010 under the Regulation 18 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 of the subject transmission lines by Essar Power Jharkhand Limited (3x600 MW) Thermal Power Plant, Chandwa Teshil, District Latehar in the State of Jharkhand.



Petitioner : Essar Power (Jharkhand) Limited (EPJL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 129/MP/2017**

Subject : Petition seeking surrender of 146 MW (135 MW in Western Region and 11 MW in Southern Region) out of total Long-term Access quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure – I as modified vide amendments dated 2.1.2012 and 17.10.2012.

Petitioner : Simhapuri Energy Limited (SEL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 164/MP/2017**

Subject : Petition seeking surrender of 610 MW (575 MW in Western Region and 35 MW in Southern Region) out of total Long-term Access quantum of 1150 MW granted under the Bulk Power Transmission Agreement dated 24.12.2010.

Petitioner : IL&FS Tamil Nadu Power Company Limited (IL&FS)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 169/MP/2017 along with IA No. 43/IA/2017**

Subject : Petition seeking surrender/relinquishment of 170 MW (170 MW in Western Region) out of total Long-term Access quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.

Petitioner : SKS Power Generation (Chhattisgarh) Limited (SPGCL)

Respondents : Power Grid Corporation of India Limited and Ors.

**Petition No. 253/MP/2017 along with IA No. 87/IA/2017**

Subject : Petition seeking surrender/relinquishment of 513 MW (149 MW in Western Region and 364 MW in Northern Region) out of total Long-term Access quantum of 683 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010.

Petitioner : SKS Power Generation (Chhattisgarh) Limited (SPGCL)



Respondents : Power Grid Corporation of India Limited and Ors.

Date of Hearing : 3.9.2019

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member

Parties Present : Shri Sanjay Sen, Sr. Advocate, JIPTL, Vedanta, GKEL, CEPL, GCEL, IL&FS and SPGCL  
Shri Hemant Singh, Advocate, Vedanta, GKEL, CEPL, GCEL, SEL, IL&FS and SPGCL  
Shri Lakshyajit Bagdwal, Advocate, Vedanta, GKEL, CEPL, GCEL, SEL, IL&FS and SPGCL  
Shri Chetan Garg, Advocate, Vedanta, GKEL, CEPL, GCEL, SEL, IL&FS and SPGCL  
Shri Moid Ali, Advocate, Vedanta, GKEL, CEPL, GCEL, SEL, IL&FS and SPGCL  
Shri Matrugupta Mishra, Advocate, JIPTL  
Shri Omar Waziri, Advocate, JIPTL  
Shri C. S. Bobade, JIPTL  
Shri Shubhang Nandan, JIPTL  
Shri Aryaman Saxena, Advocate, PGCIL  
Shri K. K. Jain, Advocate, PGCIL  
Shri Divyanshu Bhatt, PGCIL  
Ms. Suparna Srivastav, Advocate, PGCIL  
Shri Nehul Sharma, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO  
Shri Punit Singh Bindra, Resolution Professional, EPJL  
Shri Akash Singh, Resolution Professional, EPJL  
Ms. Simran Jeet, Resolution Professional, EPJL

### **Record of Proceedings**

Learned proxy counsel appearing on behalf of the Respondent, PGCIL in Petitions No. 303/MP/2015, 3/MP/2016, 169/MP/2017 and 253/MP/2017 requested for adjournment on account of non-availability of arguing counsel.

2. Learned counsel for the Respondent, TANGEDCO submitted that during the last hearing, TANGEDGO has been impleaded as Respondent in Petitions No. 246/MP/2016 and 164/MP/2017 and requested for two weeks' time to file reply to the Petitions.

3. Learned senior counsel appearing on behalf of the Petitioners in Petitions No. 55/MP/2015, 303/MP/2015, 3/MP/2016, 137/MP/2016, 246/MP/2016, 11/MP/2017, 164/MP/2017, 169/MP/2017 and 253/MP/2017 handed over the copy of note of the arguments and advanced his extensive arguments in support of his contentions by



relying on the clauses of Regulations, BPTA and judgments and orders of the Hon'ble Supreme Court, APTEL and the Commission and reiterated the submissions made in the note of arguments.

4. Learned counsels for the Petitioner in Petitions No. 3/MP/2016, 129/MP/2017 and Resolution Professional in Petition No. 21/MP/2017 adopted the arguments advanced by the learned senior counsel.

5. Learned counsel for PGCIL in Petitions No. 11/MP/2017, 21/MP/2017, 55/MP/2015, 129/MP/2017, 137/MP/2016, 164/MP/2017 and 246/MP/201 submitted that the arguments advanced by the learned senior counsel for the Petitioners are beyond the pleadings and requested for two weeks' time to rebuttal the same.

6. After hearing the learned senior counsel for the Petitioners and learned counsels for the Respondents, the Commission directed the Respondent, TANGEDCO to file its reply, on or before, 18.9.2019 with an advance copy to the Petitioners who may file their rejoinders, if any, by 27.9.2019. The Commission directed that due date of filing of replies and/or rejoinder should be strictly complied with. No extension shall be granted on that account.

7. The Petitions shall be listed for hearing in due course for which separate notice will be issued.

**By order of the Commission**

**Sd/-  
(T.D.Pant)  
Deputy Chief (Law)**

